

17.81 hrs.

WEST BENGAL BUDGET, 1971-72
GENERAL DISCUSSION—DEMANDS*
FOR GRANTS ON ACCOUNT (WEST
BENGAL) 1971-72, DEMANDS FOR
SUPPLEMENTARY GRANTS (WEST
BENGAL),* 1970-71 AND RESOLUTION
RE PROCLAMATION IN RESPECT OF
WEST BENGAL

MR. CHAIRMAN : We shall now take up the West Bengal budget. Item Nos. 25, 26, 27 and 28 will be taken together. The time allotted is only one hour. So, I request hon. Members to co-operate with the Chair and finish it within one hour.

DEMAND NO. 1—4 TAXES ON INCOME
OTHER THAN CORPORATION TAX

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,86,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March 1972, in respect of 'Taxes on Income other than Corporation Tax'."

DEMAND NO. 2—9 LAND REVENUE

MR. CHAIRMAN : Motion Moved

"That a sum not exceeding Rs. 2,59,77,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Land Revenue'."

DEMAND NO. 2—76 OTHER MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 11,01,000 be granted to the

President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Other Miscellaneous Compensation and Assignments'."

DEMAND NO. 2-92 PAYMENT OF
COMPENSATION TO LAND-HOLDERS,
ETC. ON THE ABOLITION OF THE
ZAMINDARI SYSTEM.

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 125,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Payment of Compensation to Land-holders, etc. on the abolition of the Zamindari System' "

DEMAND NO 3--10 STATE EXCISE
DUTIES

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 39,46,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'State Excise Duties'."

DEMAND NO. 42-11 TAXES ON VEHICLES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 8,17,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Taxes on Vehicles'."

*Moved with the recommendation of the President.

DEMAND NO 5—12 SALES TAX

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 28,83,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Sales Tax'."

DEMAND NO 6—13 OTHER TAXES
AND DUTIES

MR. CHAIRMAN : Motion moved

"That a sum not exceeding Rs. 37,31,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Other Taxes and Duties'."

DEMAND NO. 7—14 STAMPS

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 10,17,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Stamps'."

DEMAND NO. 8—15 REGISTRATION
FEES

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 28,53,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Registration Fees'."

DEMAND NO. 9—16 INTEREST ON DEBT
AND OTHER OBLIGATIONS

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 33,33,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Interest on Debt and other obligations'."

DEMAND NO. 11—18 PARLIAMENT,
STATE/UNION TERRITORY
LEGISLATURE

MR. CHAIRMAN : Motion moved.

"That a sum not exceeding Rs. 31,28,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, or for towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Parliament, State/Union Territory Legislature'."

DEMAND NO 12—19 GENERAL
ADMINISTRATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,87,44,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'General Administration'."

DEMAND NO 13—21 ADMINISTRATION
OF JUSTICE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 84,70,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on 31st day of March, 1972, in respect of 'Administration of Justice'."

DEMAND NO 14 - 22 JAILS

MR. CHAIRMAN : Motion moved :

[Mr. Chairman]

"That a sum not exceeding Rs. 87,80,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on 31st day of March, 1972, in respect of 'Jails'."

DEMAND NO 15—23 POLICE

MR CHAIRMAN : Motion moved :

"That a sum not exceeding Rs 10,86,87,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Police'."

DEMAND NO 16— 6 MISCELLANEOUS
DEPARTMENTS—FIRE SERVICES

MR. CHAIRMAN : Motion moved ,

"That a sum not exceeding Rs. 29,09,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous Departments —Fire Services'."

DEMAND NO. 17— 26 MISCELLANEOUS
DEPARTMENTS—EXCLUDING FIRE
SERVICES

MR. CHAIRMAN . Motion moved

"That a sum not exceeding Rs. 2,24,12,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous Departments - Excluding Fire Services' "

DEMAND NO. 18—27 SCIENTIFIC
DEPARTMENTS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 26,000 be granted to the President out of the Consolidated Fund of the State of West

Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of "Scientific Departments'."

DEMAND NO. 19—28 EDUCATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 27,12,62,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Education' "

DEMAND NO 20—29 MEDICAL

MR. CHAIRMAN . Motion moved .

"That a sum not exceeding Rs 8,13,62,000 be granted to the President out of the Consolidated Fund of the State of 'West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Medical'."

DEMAND NO 21—30 PUBLIC HEALTH

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,92,79,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Public Health'."

DEMAND NO. 22—31 AGRICULTURE-
AGRICULTURE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 5,12,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges

during the year ending on the 31st day of March, 1972, in respect of 'Agriculture—Agriculture'."

DEMAND NO. 22—95 CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENT AND RESEARCH

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 89,02,000 be granted to the President out of the Consolidated Fund of the State of 'West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Schemes of Agricultural Improvement and Research'."

DEMAND NO. 23—31 AGRICULTURE—FISHERIES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 24,63,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Agriculture—Fisheries'."

DEMAND NO. 24—33 ANIMAL HUSBANDRY

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 99,19,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Animal Husbandry'."

DEMAND NO. 24—124 CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING-GREATER CALCUTTA MILK SUPPLY SCHEME

MR. CHAIRMAN : Motion moved

"That a sum not exceeding Rs. 5,46,29,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Schemes of Government Trading-Greater Calcutta Milk Supply Schemes'."

DEMAND NO 25—34 CO-OPERATION

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 51,84,000 be granted to the President out of the Consolidated Fund of the State of West Bengal *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Co-operation'."

DEMAND NO. 26—35 INDUSTRIES—INDUSTRIES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,02,80,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Industries Industries'."

DEMAND NO. 26—96 CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 62,07,000 be granted to the President out of the Consolidated Fund of the State of West Bengal *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Industrial and Economic Development'."

**DEMAND NO. 27—35—INDUSTRIES—
COTTAGE INDUSTRIES****MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 90,23,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Industries—Cottage Industries’ ”

**DEMAND NO. 27—96—CAPITAL OUT-
LAY ON INDUSTRIAL AND ECONOMIC
DEVELOPMENT—COTTAGE
INDUSTRIES****MR. CHAIRMAN** Motion moved

“That a sum not exceeding Rs. 5,67,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Capital Outlay on Industrial and Economic Development—Cottage Industries’ ”

**DEMAND NO. 28—35—INDUSTRIES—
CINCHONA****MR. CHAIRMAN :** Motion moved .

“That a sum not exceeding Rs. 22,28,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Industries—Cinchona’.”

**DEMAND NO. 29—37—COMMUNITY
DEVELOPMENT PROJECTS NATIONAL
EXTENSION SERVICE AND LOCAL
DEVELOPMENT WORKS****MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 1,75,01,000 be granted to the President out of the Consolidated Fund of the

State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Community Development Projects, National Extension Service and Local Development Works’.”

**DEMAND NO 29—109—CAPITAL OUT-
LAY ON OTHER WORKS—COMMUNITY
DEVELOPMENT PROJECTS, NATIONAL
EXTENSION SERVICE AND
LOCAL DEVELOPMENT WORKS****MR. CHAIRMAN** Motion moved .

“That a sum not exceeding Rs. 2,90,000 be granted to the President out of the Consolidated fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Capital Outlay on other Works—Community Development Projects, National Extension Service and Local Development Works’ ”

**DEMAND NO 29—LOANS AND ADVAN-
CES UNDER COMMUNITY DEVELOP-
MENT PROJECTS, NATIONAL
EXTENSION SERVICE AND
LOCAL DEVELOPMENT
WORKS****MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 2,17,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of ‘Loans and Advances under Community Development Projects, National Extension and Local Development Works’ ”

**DEMAND NO 30—38—LABOUR
AND EMPLOYMENT****MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 1,95,78,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for*

or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Labour and Employment'."

or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Multipurpose River Schemes'."

DEMAND NO. 31—39—MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS—WELFARE OF SCHEDULED TRIBES AND CASTES AND OTHER BACKWARD CLASSES

DEMAND NO. 33—43—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)

MR. CHAIRMAN : Motion moved :

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 78,44,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous Social and Developmental Organisations—Welfare of Scheduled Tribes and Castes and other Backward Classes'."

"That a sum not exceeding Rs. 40,93,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Irrigation, Navigation, Embankment and Drainage Works (Commercial)'."

DEMAND NO. 32—39—MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS—EXCLUDING WELFARE OF SCHEDULED TRIBES BACKWARD AND CASTES AND OTHER CLASSES

DEMAND NO. 33—44—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)

MR. CHAIRMAN : Motion moved :

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 63,86,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous Social and Developmental Organisations—Excluding Welfare of Scheduled Tribes and Castes and Other Backward Classes'."

"That a sum not exceeding Rs. 1,45,92,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)'."

DEMAND NO. 33—98—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

MR. CHAIRMAN : Motion moved :

DEMAND NO. 33—42—MULTIPURPOSE RIVER SCHEMES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,79,62,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for*

"That a sum not exceeding Rs. 88,34,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Multipurpose River Schemes'."

DEMAND NO. 33—'9—CAPITAL
OUTLAY ON IRRIGATION, NAVIGATION,
EMBANKMENT AND DRAINAGE
WORKS (COMMERCIAL)

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 46,96,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial)'."

DEMAND NO. 33—100—CAPITAL
OUTLAY ON IRRIGATION, NAVIGATION,
EMBANKMENT AND DRAINAGE
WORKS (NON-COMMERCIAL)

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 43,46,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)'."

DEMAND NO. 34—50—PUBLIC
WORKS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 5,32,39,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Public Works'."

DEMAND NO. 35—51A—GREATER
CALCUTTA DEVELOPMENT SCHEME

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 55,96,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Greater Calcutta Development Scheme'."

DEMAND NO 35—106A—CAPITAL
OUTLAY ON GREATER CALCUTTA
DEVELOPMENT SCHEME

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,11,10,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Greater Calcutta Development Scheme'."

DEMAND NO 36—53—PORTS AND
PILOTAGE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 6,57,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Ports and Pilotage'."

DEMAND NO. 37—57—ROAD AND
WATER TRANSPORT SCHEMES

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 28,65,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Road and Water Transport Schemes'."

**DEMAND NO. 37—114—CAPITAL
OUTLAY ON ROAD AND WATER
TRANSPORT SCHEMES**

MR. CHAIRMAN : Motion moved

"That a sum not exceeding Rs. 3,07,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Road and Water Transport Schemes'."

**DEMAND NO 38- 64—FAMINE
RELIEF**

MR CHAIRMAN · Motion moved :

"That a sum not exceeding Rs. 1,52,48,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Famine Relief'."

**DEMAND NO. 39- -65—PENSIONS
AND OTHER RETIREMENT BENEFITS**

MR. CHAIRMAN : Motion moved ·

"That a sum not exceeding Rs. 1,20,97,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Pensions and other retirement benefits'."

**DEMAND NO. 39—120—PAYMENTS
OF COMMUTED VALUE OF PENSIONS**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,15,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during

the year ending on the 31st day of March, 1972, in respect of 'Payments of Commuted value of Pensions'."

**DEMAND NO. 40—67—PRIVY
PURSES AND ALLOWANCES OF
INDIAN RULERS**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 9,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Privy Purses and Allowances of Indian Rulers'."

**DEMAND NO 41—68—STATIONERY
AND PRINTING**

MR CHAIRMAN : Motion moved :

· That a sum not exceeding Rs. 39,12,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Stationery and Printing'."

DEMAND NO. 42—70—FOREST

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,08,82,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Forest'."

**DEMAND NO. 43—71—MISCELLANEOUS
—CONTRIBUTIONS**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,74,27,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards*, defraying the charges

[Mr. Chairman]

during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Contributions'."

DEMAND NO. 44—71—MISCELLANEOUS—PANCHAYATS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,07,02,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Panchayats'."

DEMAND NO. 45—71—MISCELLANEOUS—SPORTS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 13,38,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Sports'."

DEMAND NO 46—71 MISCELLANEOUS—CIVIL DEFENCE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 60,59,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Civil Defence'."

DEMAND NO 47—71 MISCELLANEOUS—OTHER MISCELLANEOUS EXPENDITURE

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,45,49,000 be granted to the President out of the Consolidated Fund of the

State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Other Miscellaneous Expenditure'."

DEMAND NO. 47—109 CAPITAL OUTLAY ON OTHER WORKS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,72,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Other Works'."

DEMAND NO. 48—71 MISCELLANEOUS—IRRECOVERABLE LOANS TO DISPLACED PERSONS WRITTEN OFF

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,67,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Irrecoverable Loans to displaced persons written off'."

DEMAND NO 48—71 MISCELLANEOUS—EXPENDITURE ON DISPLACED PERSONS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,87,39,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous—Expenditure on displaced persons'."

DEMAND NO. 48—109 CAPITAL OUTLAY ON OTHER WORKS—EXPENDITURE ON DISPLACED PERSONS

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs 25,67,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Other Works—Expenditure on displaced persons'."

DEMAND NO 48— LOANS AND
ADVANCES TO DISPLACED PERSONS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 20,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal *on account for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Loans and Advances to displaced persons' "

DEMAND NO 49— 78 PRE-PARTITION
PAYMENTS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 1,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Pre-partition Payments' "

DEMAND NO 50—98 CAPITAL OUTLAY
ON MULTIPURPOSE RIVER
SCHEMES-DAMODAR VALLEY
PROJECTS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 1,84,99,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Multipurpose River Scheme-Damodar Valley Projects'."

DEMAND NO. 51—103 CAPITAL
OUTLAY ON PUBLIC WORKS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 2,63,07,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Public Works' "

DEMAND NO 52—124 CAPITAL
OUTLAY ON SCHEMES OF GOVERN-
MENT TRADING

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 1,69,40,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Schemes of Government Trading' "

DEMAND NO 54—LOANS AND
ADVANCES BY STATE/UNION
TERRITORY GOVERNMENTS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 7,81,85,000 be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Loans and Advances by State/Union Territory Governments' "

DEMAND NO 3—10 STATE EXCISE
DUTIES

MR CHAIRMAN Motion moved :

"That a Supplementary sum not exceeding Rs 16,60,000 be granted to the President out of the Consolidated Fund

[Nr. Chairman]

of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'State Excise Duties'."

DEMAND No. 6—13—OTHER TAXES AND DUTIES

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 18,22,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Taxes and Duties'."

DEMAND No. 7—14—STAMPS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,71,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Stamps'."

DEMAND No. 8—15—REGISTRATION FEES

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 63,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Registration Fees'."

DEMAND No. 9—16—INTEREST ON DEBT AND OTHER OBLIGATIONS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,00,000 be granted to the President out of the Consolidated Fund of State of West Bengal to

defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Interest on debt and other obligations'."

DEMAND No. 11—18—PARLIAMENT, STATE/UNION TERRITORY LEGISLATURE

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 46,82,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Parliament, State/Union Territory Legislatures'."

DEMAND No. 12—19—GENERAL ADMINISTRATION

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 12,70,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'General Administration'."

DEMAND No. 14—22—JAILS

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 10,76,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Jails'."

DEMAND No. 15—23—POLICE

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,67,01,000 be granted to the President out of the Consolidated Fund

of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Police'."

DEMAND NO. 17—26—MISCELLANEOUS
DEPARTMENTS—EXCLUDING FIRE
SERVICES

MR CHAIRMAN Motion moved .

"That a Supplementary sum not exceeding Rs 52,64,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous Departments—Excluding Fire Services' "

DEMAND NO 18—27—SCIENTIFIC
DEPARTMENTS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 4,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Scientific Departments' "

DEMAND NO 19— 28 EDUCATION

MR CHAIRMAN Motion moved .

"That a Supplementary sum not exceeding Rs 8,48,67,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Education' "

DEMAND NO 20—29 MEDICAL

MR. CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs. 24,54,000 be granted to the President out of the Consolidated Fund of the

State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Medical' "

DEMAND NO 24—33—ANIMAL
HUSBANDRY

MR CHAIRMAN Motion moved :

"That a Supplementary sum not exceeding Rs 45,21,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Animal Husbandry' "

DEMAND NO 24—124—CAPITAL OUT-
LAY ON SCHEMES OF GOVERN-
MENT TRADING—GREATER
CALCUTTA MILK SUPPLY
SCHEME

MR CHAIRMAN . Motion moved :

'That a Supplementary sum not exceeding Rs 1,60,29,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Schemes of Government Trading—Greater Calcutta Milk Supply Scheme' "

DEMAND NO 26—96—CAPITAL OUT-
LAY ON INDUSTRIAL AND ECONO-
MIC DEVELOPMENT

MR CHAIRMAN Motion moved .

"That a Supplementary sum not exceeding Rs 2,51,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Industrial and Economic Development'."

**DEMAND NO. 26—35—INDUSTRIES—
COTTAGE INDUSTRIES****MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 26,44,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 21st day of March, 1971, in respect of ‘Industries-Cottage Industries’.”

**DEMAND NO 27—96—CAPITAL OUT-
LAY ON INDUSTRIAL AND
ECONOMIC DEVELOPMENT—
COTTAGE INDUSTRIES****MR. CHAIRMAN .** Motion moved :

“That a Supplementary sum not exceeding Rs. 8,31,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Capital Outlay on Industrial and Economic Development Cottage Industries’.”

**DEMAND NO. 3--44—IRRIGATION,
NAVIGATION, EMBANKMENT AND
DRAINAGE WORKS (NON-
COMMERCIAL)****MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 3,92,29,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)’.”

**DEMAND NO. 33- 99- CAPITAL OUT-
LAY ON IRRIGATION, NAVIGATION,
EMBANKMENT AND DRAINAGE
WORKS (COMMERCIAL)****MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 1,06,54,000 be granted to the

President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial)’.”

DEMAND NO 34—50— PUBLIC WORKS**MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 3,91,07,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Public Works’.”

**DEMAND NO. 36- 53 PORTS AND
PILOTAGE****MR. CHAIRMAN .** Motion moved :

“That a Supplementary sum not exceeding Rs. 1,91,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Ports and Pilotage’.”

DEMAND NO 38— 64—FAMINE RELIEF**MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 11,12,71,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Famine Relief’.”

**DEMAND NO 39- 65-- PENSIONS AND
OTHER RETIREMENT BENEFITS****MR. CHAIRMAN :** Motion moved :

“That a Supplementary sum not exceeding Rs. 11,49,000 be granted to the

President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Pensions and Other Retirement Benefits'."

DEMAND NO. 39—120—PAYMENT OF
COMMUTED VALUE OF PENSIONS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 1,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Payments of Commuted value of Pensions' "

DEMAND NO 47—71—MISCELLANEOUS-IRRECOVERABLE LOANS
TO DISPLACED PERSONS-
WRITTEN OFF

MR. CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 99,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous-Irrecoverable Loans to Displaced Persons written off' "

DEMAND NO 47—71—MISCELLANEOUS EXPENDITURE ON DISPLACED
PERSONS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 1,36,57,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the

31st day of March, 1971, in respect of 'Miscellaneous-Expenditure on Displaced Persons'."

DEMAND NO 47—109—CAPITAL OUTLAY ON OTHER WORKS-EXPENDITURE ON DISPLACED
PERSONS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 4,47,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Other Works-Expenditure on Displaced persons' "

DEMAND NO 52—124—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT
TRADING

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 2,65,44,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Schemes of Government Trading' "

DEMAND NO 54—LOANS AND
ADVANCES BY STATE/UNION
TERRITORY GOVERNMENTS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 11,30,94,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Loans and Advances by State/Union Territory Governments' "

SHRI JYOTIRMOY BOSU (Diamond Harbour): Item No. 28 will have to be taken up separately. That is a different issue.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): May I point out that although all these things will be discussed together, the voting will take place separately. So, it is not a question of finishing everything together. While we are discussing matters regarding the West Bengal budget and all that—vote on account—we can also take into consideration all matters relating to the Presidential proclamation. The vote will be taken separately. This is the procedure that has been adopted in the House earlier also in the past. These matters are discussed together but voted separately.

MR. CHAIRMAN: In the Order Paper that is circulated, it is mentioned that items 25, 26, 27 and 28 may be discussed together.

SHRI JYOTIRMOY BOSU: I am sorry, it creates complications for us. We had detailed two speakers, one for item Nos. 25, 26 and 27, and another for item No. 28. It may suit the Minister or the Chair, but it makes it difficult for us. *(Interruption)*

MR. CHAIRMAN: Mr. K. C. Pant.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPTT. OF ELECTRONICS, DEPTT. OF ATOMIC ENERGY AND DEPTT. OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT): Sir, The Proclamation issued by the President in respect of West Bengal on March 19, 1970, would continue in force till the 31st March, 1971. Elections to the State Assembly were held earlier this month and the prospects of the formation of a stable Ministry in that State are still being explored. Since the formation of a Ministry may not be possible before the 31st of March, it is necessary that this Proclamation should continue in force beyond that date till such time that it becomes possible to restore a popular Government in that State. Although the effect of the approval of this

Resolution would, as provided in Article 357 of the Constitution, be that the Proclamation may continue in force for a period of six months, the Proclamation can be revoked earlier if and when the Governor is satisfied that it would be possible to have a stable Ministry in that State.

I would like to take this opportunity to mention that during this period of nearly one year when the Central Government became responsible for the administration of that State, a number of developmental schemes and schemes for promoting greater social justice were commenced and the general programme for development of the State was implemented with vigour. There were difficult and complex problems in that State which had been further accentuated by difficult law and order conditions and politically instability in the past.

In regard to law and order, the problem was tackled from various angles. Thus, whilst on the one hand the State Police was provided with better equipment, transport and communications, they were also assisted in their task by Central forces. More legal powers were given to the State Government by two Presidential enactments, the West Bengal Prevention of Violent Activities Act and the West Bengal Maintenance of Public Order Act, for dealing with the situation. It was as a result of these various steps taken that peaceful polling in that State became possible and the percentage of voting reached nearly 60 per cent. This compares favourably with the all-India average of nearly 55 per cent and that in most other States. The people by exercising their basic democratic right of franchise have pronounced their verdict against the extremist and subversive ideologies of violence.

The House is aware of the priority attached by the Government to the problems of Calcutta. This task had been taken up by the Central Government in all seriousness immediately after the issue of the Proclamation. Additional sources of revenue for financing a larger programme of development were found. The entry tax imposed few months back has proved to be a substantial source of revenue. Besides more funds have been made available by borrowing from the market and loans received from the

Central Government and other financing institutions. The Calcutta Metropolitan Development Authority, having jurisdiction over the entire Metropolitan region, was set up in order to coordinate and facilitate the planning, financing and implementation of the programme. In regard to the programme for the current financial year, it is expected that Rs 187 crores would have been utilised for schemes of development of civic amenities in Calcutta. These include providing more drinking water, improving the drainage sewerage and garbage disposal and other schemes of development in the field of traffic and transportation, medical and educational facilities. Considering all the difficulties and the magnitude of the problem, I would like to thank and congratulate all those who have been associated with this work and have made this achievement possible within such a short time of the taking up of this programme. Besides, the general schemes of development a special crash programme for ameliorating the living conditions of about a million people in the bustees of Calcutta was launched. During the current year, about Rs 1½ crores would have been utilized and it is hoped that by the end of the current working session i.e. by about the month of June 1971, about 5½ lakhs bustee dwellers would have benefited by schemes costing about Rs 5½ crores.

17.32 hrs

[MR. SPARKER *in the Chair.*]

In the field of land reforms, two Presidential Acts of far-reaching importance were passed. The lot of the share cropper has been improved and his share raised to 75 per cent. His right of cultivation has been made more secure and hereditary. By the second legislation, the ceiling on agricultural land has been further lowered and fixed with regard to the family as a unit. Simultaneously with land reforms, Government attached importance also to the implementation of the land reform laws. During the year about 1.13 lakhs acres of land was vested in Government after its detection as having been held clandestinely. About 65,000 acres of land were settled with the licensees. About 60,000 families who

did not own any homestead land benefited by the free gift by the Government of small homestead plots. The revenue organisation has also been strengthened and improved in order to secure faster implementation in future.

A number of steps have also been taken to improve the general industrial and economic conditions. The Government of India have decided to set up the Industrial Reconstruction Corporation with its headquarters at Calcutta for helping the sick and closed industries in the eastern region and particularly in West Bengal. A zonal committee of the IDBI was set up in Calcutta for financing small and medium industries. A Presidential Act, called the West Bengal Relief Undertakings (Special Provisions) Act, 1971 has also been enacted recently to enable the Government to take over sick or closed units in the interests of continuing the level of employment. All these steps have had a beneficial impact but the work requires to be continued and intensified.

Government has also laid emphasis on tackling the problems of employment in the rural areas. A number of programmes for benefiting the small and the marginal farmers and for helping agriculturists by more and better inputs and technology have been sponsored by the Central Government.

The good work thus commenced in West Bengal during the last one year will require to be continued and sustained with as much if not greater vigour in the future. I would earnestly hope that whilst the Central Government will continue to give all assistance and support it will also receive the cooperation of the people and all the political parties and groups in that State as also the leadership of the State Government for satisfactory progress and completion of this programme.

Sir, I have already taken a long time and before I conclude I would once again recommend to this House the adoption of this Resolution.

Sir, I beg to move

“That this House approves the continuance in force of the Proclamation

[Shri K. C. Pant]

dated the 19th March, 1970, in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st day of April, 1971."

MR. SPEAKER : The discussion on items Nos. 25, 26, 27 and 28 will be together. We have to finish the financial business today. Only two days are left for these Bills to be discussed in the Rajya Sabha. I hope, hon. Members will not mind sitting a little longer. The other items, items Nos. 29, 30, 31 and 32, are quite formal; most of the discussion will follow on items Nos. 25, 26, 27 and 28.

SHRI JYOTIRMOY BOSE : I have to make a submission; I have already done it before the Chairman. We had treated item No. 28 as a separate item and had fixed two speakers from my party. Will you be so kind as to give them enough time?

MR. SPEAKER : There is no objection if you have two speakers and you want a little more time. But we are just at the end of March; that is why we have to go a bit faster and with certain exception also. Shri Hazra.

SHRI MANORANJAN HAZRA (Arambagh) : Mr. Speaker, Sir, in connection with the West Bengal Budget, at the very outset I would like to point out, since the election episode is over, more than a fortnight has passed but the largest party emerged out of the election has not been invited or consulted with a view to forming a government in the State; on the contrary, the leader of a five-men party, which has been rejected by the people of West Bengal, got that opportunity from the Governor as well as the Prime Minister, of course unofficially. The attitude of the ruling party at the Centre towards West Bengal has become clear by this dirty backdoor policy. They do not want a popular government in that State and what they want is a puppet ministry for preserving class interest of their own.

As most of the foreign and monopoly capitalists have been working in West Bengal, the ruling party as champion of their cause could not keep quiet and twice they destroyed the United Front Government of West

Bengal and this time, that is, for the third time, they played the same game at the very beginning.

What has been happening today in West Bengal? Section 144, the Prevention of Violence Act and the imposition of curfew have become the order of the day. From every corner of the cities to the interior villages, the roads are being paraded by the CRP and the military. Without any discrimination they have started mass tortures in the name of combing operation.

Sir, here are some telegrams from the district of Hooghly under Balagarh, Pandua, Chinsurah, Uttarpara, Chanditala and Serampur police stations that people are being beaten by the police and military. Even the old and pregnant women have not been spared.

The other day, the Minister concerned got irritated while one of the hon. Members from this side raised these facts. Every now and then, propaganda goes like this that we are responsible for giving indulgence to violence. This is absolutely untrue and baseless. I can show you from facts as to who are engaged in indulging in violence throughout the West Bengal. Since 17th March, 1970, 250 of our comrades have been killed. Certainly, we did not kill our own men. Here are the pictures of those martyrs. Even the boys were not spared. They were also killed. Sir, you see what a terrible matter it is. Not only this there are many cases of brutalities which took place in the villages too.

Again, here is the photograph of Nedam Hansda's wife. She was sleeping with her husband at the dead hour of the night. The police and the jotedars entered her cottage and beat her and then dragged Nedam with continuous beating. Then, they killed Nedam and did not give his dead body to his wife even. This incident took place in Dadpur in the district of Hooghly. These photographs show that the Muslim ladies were beaten by the CRP and Congress jotedars in P. S. Haripal. Here, the wife of Motiar Rahman named Fazila Bakshi was raped by the police. In Kansaripara village, in Dhaniakhali P. S., the wife of Rabi Mandi was dragged by the police and was raped.

Then, here is a book written by Shri Kuldip Nayar. Once Mr Nayar was in the Home Department of the Government of India and was an editor in the UNO. Let us examine what he says in this book "India—the Critical Years" I quote

"The intelligence reports reaching Central Government indicate that the Congress (R) and the CPI are encouraging and harbouring the Naxalites"

Congress friends should not be irritated. This remark of Mr Nayar can be corroborated by facts

The Election of Ukhra Assembly constituency was not held due to the murder of a candidate Shri Dutta Mandal Who committed this murder. Here is a certified copy from the Sub divisional Judicial Magistrate of Durgapur. One Sanat Kumar Mukherjee deposed before the same Judicial Magistrate under Section 164 Cr P C that he witnessed the murder, having been present on the spot and named some persons who are the associates of the ruling Congress

Sir, I want to mention one of the Central Minister is always in touch with those persons for political purposes. Sir, the most interesting side of the matter is that those persons named by the eye-witnesses have not been arrested as yet

From these facts, everybody will understand who are indulging in violence and who are responsible for darkening the image of West Bengal. The ruling Party at the Centre and their allies like CPI and other so called democratic Parties are spreading lies against the people of West Bengal. I ask them not to pour venom any more. You have to be aware of the fact that while the 'Bangla Desh' across our border have been fighting gallantly to achieve their goal, the people of West Bengal will not remain silent to take lessons from this unprecedented historic struggle, and tells us this truth whether you like it or not

I would like to mention two more points. The hon. Minister has stated in his statement that in August a sum of Rs 18.40 crores

was released by the Centre to immediately undertake rescue and relief operations to alleviate the distress caused by the floods. In this connection, I would draw the attention of the Minister that the released money was not spent just after the flood took place, on the contrary, it was spent just one week before elections

Another point to be mentioned here is that the Minister had boasted of opening of two industrial units which had been closed for some time. Sir, in this connection, I would tell this House that 150 units were closed in West Bengal before the President's rule came into existence. Now, it has risen upto 400. The figure of two units which he says were reopened is nothing but very insignificant compared to this

Another thing is about the setting up of the Industrial Reconstruction Corporation. We demanded it within and outside the legislature and we suggested its formation immediately but it is a matter of regret that it has not yet been fully set up. I would suggest, therefore, that this corporation should immediately be set up fully in order to help small and medium factory owners who suffer from lack of funds and to build new industry. Otherwise frustration would be prevailing in the industrial centres in West Bengal and nobody but the masses of workers would have to suffer

SHRI H. N. MUKERJEE (Calcutta—North East) Mr Speaker, Sir, it seems a pity that we are discussing so many things together because I feel, Sir, that if at least the resolution which stood in the name of my friend, Mr Pant, had been moved separately and discussed, then this House would have had a fair opportunity of making a review, to the extent that we could, from different points of view, of the President's rule in West Bengal

Shri Pant has given a pat on the back to himself. He has given a wonderful hit to President's Rule. I do not understand how he could do so. Though I dissociate myself entirely from certain very unfortunate segments of the speech made by my friend, Mr. Hazra just now, because there is hardly any time to go into any kind of a acrimonious debate, I would like to say that the Govern-

[Shri H N Mukerjee]

ment of India remains answerable for the many acts of omission and commission which have taken place during President's rule, that in recent months things have happened when no inquiry has taken place and no results of the inquiry have yet been announced, of the murders of eight young people in Barasat, the murder of seven people in Diamond Harbour, the murder in broad daylight in a Calcutta street of Mr Hemanta Kumar Basu, the leader of the Forward Bloc and so many other incidents into which I cannot go now, but not a word has been said by the Government of India to the public of this country in regard to what happened behind the scenes and we have had the mortification of having to listen to Mr Pant congratulating himself on the great benefits which the Government of India has conferred on West Bengal by condescending to extend its rule over that unhappy State. I am glad that Mr Hazra has referred to what is happening in Bangla Desh because if this Government goes on giving an impression to West Bengal that West Bengal also is in something like a quasi colonial relationship in regard to Delhi, then, certainly, the condition of things in this country is not going to be happy.

You have to conciliate the people of West Bengal, and you know how when the spirit of a people is roused it can produce most wonderful results, sometimes not so very much to your liking. It reminds me of something which the Government of India can do at once not only to satisfy the people of West Bengal, but also to satisfy the conscience of the people of the whole of India by taking a step in relation to a particular person who, in the notorious Agartala Conspiracy Case took a step when Mujibur Rehman Khan was involved. There is a man called Brigadier Ghulam Hussain Khan, who is military attache in the Pakistan High Commission, who was responsible for interrogating and torturing Mujibur Rehman. And that is why I want the Government of India to do something and declare this man *persona non grata* as far as this country is concerned. He is flourishing in the Pakistan High Commission, and something should immediately be done about it. That would be doing something not only to Bengal, but in the interest of the whole country.

We are discussing this Budget—not really a Budget proper, but a very tentative holding operation, but what I would object to in it is, that the Central Government has been responsible for most of the ills from which Bengal is suffering. And, I say this because, the Centre has been running the State now intermittently from 1967 to 1969 and from the middle of 1970 till today and even earlier it was the ruling party which was in power from 1947 right up to 1967.

And therefore it is not for the Central Government just so to speak, to pass on the buck to whatever State Government might come into the picture and merely say that it has done a very good job in the meantime.

The Central Government just cannot escape responsibility for the present distressful condition of a State which was in the vanguard of economic progress but which is now in a process of decline.

Sir we are told, for instance, that the State Government will have to raise resources to cover the overall deficit of Rs 28.60 crores. What is needed however is a leg up to the economy of West Bengal. And I find no indications anywhere—not in the Central Budget, not in the West Bengal Budget, not in any of the pronouncements of Government so far,—as to how a new direction is to be given to the economy and how a stricken State like West Bengal can provide further resources in order to go ahead.

Sir, you know the paradoxical nature of the economy of West Bengal. Its *per capita* income was the highest till 1947 and then it was bracketed with Bombay. Now, in 1966-67, in relation to *per capita* income, West Bengal is the sixth, behind Assam, Haryana, Maharashtra, Punjab and Tamil Nadu. At one time West Bengal was second only to Kerala in point of educational advance, but now the percentage of children in primary schools in 1967-68 was only 67 and West Bengal's position is 10 in the all-India list.

The number of tractors, electric pumps and oils engines in use in West Bengal is now the lowest of all the States in India. In the number of villages electrified, West

Bengal is among the lowest-placed in the whole of India. Something has got to be done about it. We are told by Shri K. C. Pant that rural electrification schemes are going ahead and rural employment programmes are being undertaken. Sir, West Bengal has had more than a ballyful of planning and it is about time that something is done to show concrete and tangible results. Rural electrification is almost a dream and an illusion and rural employment programmes, if they are started at all would take, God knows how long, for implementation.

As far as the Industrial Reconstruction Corporation is concerned, its function is limited, and its resources are even more limited, and we do not know for sure as to what it can do about the position.

In regard to the much-trumpeted Calcutta Metropolitan Development Authority, we are told that they have spent Rs. 20 crores already and Rs. 1.5 crores have already been spent on bastis. But we live in Calcutta and we want to see some tangible results, and we want to find out in how many bastis actually water supply and drainage facilities and lighting and that kind of thing have been provided, and by what particular time we are going to have these changes. If it is going to be a drop in the ocean, then Rs. 20 crores is not going to help us a great deal.

Therefore, what is wanted is a coordination of effort, in order to tackle such problems as the problem of unemployment. Engineers' unemployment is a problem, but we do not know what the Government of India is going to do about it.

Farakka is at a standstill. I refer to Farakka because if the Farakka project goes ahead properly, then ancillary things can be done on the basis of the resources of West Bengal proper and employment of West Bengal engineers, technicians and other people also can take place on a very large scale. But we do not know what is taking place; on the contrary, the Farakka barrage has been stalled.

Shri Nanda, when he was the Railway Minister, talked about an underground railway in Calcutta. The Soviet expert team came and gave a report which Shri Nanda accepted. But the present Railway Minister said not a word about it, not even about the circular or semi-circular railway in Calcutta.

The result is that you do not coordinate your schemes of reconstruction. You do not open out new avenues for the employment of engineers and technical people as well as non-technical people who naturally would have to come into the picture.

Those of us who know West Bengal, and so many of my hon. friends also know West Bengal very well, know that West Bengal is the one State in India where roads are the poorest, where for road-building purposes, you can employ any number of people on a really go-ahead basis, but nothing very much is being done about it.

In regard to the Calcutta port, in order to save it, so many things have to be done, which would mean accentuation of employment possibilities for the whole State, but nothing very much is being done about it.

I do not expect from a Vote on Account something of a wonder, but I do expect from Government when it comes to Parliament after having an election about which it is so very exhilarated, an election about which it says it has put them on the top of the tree or that they are on top of the world, if it has that kind of exhilaration, something more concrete should follow. Why can they not go ahead and tell particularly a stricken people like the people of West Bengal that concrete economic and social measures are being taken and implemented, and tangible things are being properly produced?

That is why I am not at all happy and enthusiastic about these things. Whatever slogans or shibboleths are pronounced from time to time, such as *Guribi Hatao* or whatever else, I am reminded of the French saying :

'Plus ça change, plus c'est la même chose.'

[Shri H. N. Mukerjee]

that is, 'the more it changes, the more it is the same thing', and the same thing goes on, the same miserable old processes of bureaucratic procrastination and proliferation of documentation goes on in the Government offices, and as far as the life of the people is concerned, it is not vitally and tangibly affected by the activities of Government. That is why a budget of this sort never produces the slightest exhilaration, and that is why when Shri K. C. Pant gives himself and his Government a pat on the back, I can only laugh, and I can only say that you can go ahead and have all the temporary exhilaration that you feel about your performance, but if you put your hand on your heart, you would realise that you have done nothing like what should have been done for a State like West Bengal, and if you go on in this fashion, then one day, sooner or later, you may have very well to pay the penalty for it.

18 hrs.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): The hon. Minister stated while presenting this interim budget, the demands for vote on account and the supplementary demands for grants that the final budget will be discussed by the State Legislative Assembly very soon. He hoped so. Although this statement has given rise to some hope, it has at the same time given a tone of despair.

In the statement it has been mentioned, that to rejuvenate the economic structure of West Bengal certain actions have been taken. This has already been referred to by hon. members preceding me. The CMDA has been given some more funds to improve Calcutta and give a right turn to the socio-economic picture of Calcutta and areas around it. An Industrial Reconstruction Finance Corporation has been set up with headquarters in Calcutta to give some assistance and incentives to closed mills and factories in and around Calcutta to restart.

Whenever the West Bengal budget is presented here, something has been said about the city of Calcutta and the South Bengal districts. But, unfortunately I have to bring to the notice of the House again—

I did so last year also—that no constructive programme and no budget allocations for schemes concerning North Bengal have found a place in the budget. I am sorry I have to bring in this House, the North-Bengal—South-Bengal issue. As far as Bengal is concerned, I have already said that it has given certain hopes for the rejuvenation of West Bengal's economic structure. But I must also say that West Bengal has not received its due consideration from the Centre for a very long time. If I have to speak out plainly, in the matter of plan allocations, West Bengal has been sanctioned only Rs 320 crores in the Fourth Plan whereas Maharashtra has been given Rs 898 crores, Tamil Nadu Rs. 526 crores, U.P. Rs 965 crores and so on. At the same time, unfortunately, the Central Government has not considered what is the contribution of the State of West Bengal to the central pool of funds. Of all the earnings from imports, Calcutta's contribution alone comes to 25 per cent; of the profits earned by the Government of India, West Bengal alone accounts for 37 per cent from exports. Yet, what is the share that is given to West Bengal for development; to plough back to the State for development? As minimum as possible has been given.

At the same time, West Bengal has its problems. The first problem is that of law and order. But it is not enough to say this. It has also to be seen what are the root causes of this law and order problem? Is it only the extremists or terrorists or the Naxalites who have created it here and there in West Bengal? It is not so. The youths of West Bengal today have no hopes, no aspirations, the young people in the State, are not able to find suitable opportunities to express themselves, they are not getting employment opportunities either. What are the reasons? They are both economic and otherwise. The economic reasons have brought about this malaise giving rise to social tensions and conflicts. To give relief to the people of West Bengal, the Centre must give proper attention to the State. If this economic malaise is tackled and appropriate relief afforded, automatically it will have its effect in reducing the dimensions of the law and order problem, which can then be tackled satisfactorily.

As I said earlier, as regards North Bengal, no programme has been drawn up

in West Bengal. An Industrial Reconstruction Finance Corporation has been set up. We welcome this step the Government of India have taken. But was it not possible for the Government of India to see that at least regional imbalances as between districts in West Bengal are also removed ?

In the last August session when we discussed the West Bengal Budget I made some constructive proposals to the hon. Minister. I am quoting from Lok Sabha Debate of 25th August, 1970, and I said :—

“We have been repeatedly asking this Government and the State Government to constitute two statutory bodies, a North Bengal Development Board and North Bengal Industrial Finance Corporation with a small capital of Rs. 50 crores.”

And the reply given by the hon. Minister, Shri Vidya Charan Shukla was : “I will have to look into this matter.” It was expected that when he came before the House with the Budget again, he would give due consideration to these problems which he had promised to look into. It was expected that he would not be presenting a Budget mechanically drafted by his officers, but would give his own due consideration. Unfortunately, it has not been so.

I have also to mention one particular point. In the West Bengal Budget papers under the head Public Accounts you will find a special fund known as ‘Cooch Behar Development Fund’. This fund was created out of the contribution and donation made by the then Maharaja of Cooch Behar at the time of its merger. In reply to my points and the problem that I set forth during the course of my speech in this House, the hon. Minister said :

“I forgot to mention one point that Shri B. K. Daschowdhury had raised about the general reserve fund for Cooch Behar. I do not think that he can have any complaint about this fund. This fund was created when Cooch Behar was merged, and at the time of its initial constitution, it consisted of

Rs. 105.89 lakhs. Then it has been used for several years. Its interest and other things were deposited in this fund and it has been used for several years. The investment yielded a return of probably Rs. 20 lakhs or something like that. The balance of the fund at the end of 1970-71 is likely to be about Rs. 143.27 lakhs. This fund has been used for the development of Cooch Behar area and this will continue to be used for that purpose.”

The same old mistake has been committed in this year's Budget. As I said, it has been mechanically drafted. This year also, as it was done in the earlier year, an amount of Rs. 54,000 has been drawn from this Cooch Behar Development fund and added to “Medical” under Grant No. 20. I have gone through all the papers and it has been done mechanically every year in the earlier three years also. I want to ask a question to the hon. Minister. What is the purpose of taking away this amount? Why this amount was taken out from this fund in each and every year and added to “Medical”? Is it for the purchase of medicines or is it for operating new health centres in the district of Cooch Behar? Initially, as the hon. Minister admitted, this fund was created for the benefit of the people of Cooch Behar. What is the benefit that has been given to them? Is it not a special fund over which only the people of Cooch Behar have certain claims? It is not to be whittled down in this way in the hands of West Bengal officers or the Finance Minister of West Bengal. The hon. Minister should give a clear answer to this. Last year also I had demanded that there should be a supervisory Board for this particular fund to see how it is being used from year to year, but nothing was done in this respect.

For Calcutta, because of the closure of factories, an Industrial Re-construction Finance Corporation has been started. Even during election time, when the Prime Minister visited Cooch Behar and some other district headquarters like Raiganj and Malda, everywhere she made a promise when the problem was raised before her about the North Bengal Development Board and the North Bengal Finance Corporation, that it will be considered in due course.

[Shri B. K. Daschowdhry]

I shall quote that the Prime Minister said from the Hindustan Standard of 7th February 1971. The Prime Minister assured both the meetings at Cooch Behar that she would look into the question of the development of North Bengal after the elections and that the formation of development council for North Bengal was already under consideration. After talking about all these things, was it not expected that the hon Finance Minister and the State Government should come forward with a statement about schemes, when they are presenting this budget. I would again appeal to the Minister to set up the 'North Bengal Development Board' and also the 'North Bengal Industrial Finance Corporation'. These are the two measures which can give some relief to the back-ward region of West Bengal, *i.e.*, North Bengal.

I have this morning received a telegram saying 'Shri Jajneswar Roy, ex-Congress MLA and renowned leader brutally murdered on the 27th evening by CPM people. Immediate arrest of assassins solicited-sender Narayan Battacharya'. The sender is also a Congress MLA. There are so many murders and these have been happening day and night. The administration has failed to control the situation and some police officials give shelter to the CPM murderers. I am privileged to know the hon Home Minister has also received a similar telegram. I appeal to him to look into this problem and the law and order situation in West Bengal so that some steps could be taken effectively,

Lastly, the problem of West Bengal is very much connected with its socio-economic conditions and financial reconstruction. It has certain relationship with what has been going on now in 'Bangla Desh'. Everyone knows by this time that we can have better relations with Bangla Desh and the provisional Government there, we can have a better economic structure for the whole of eastern region of India. Prof Hiren Mukerjee also referred to and I reiterated that the Bangla Bandhu Sheikh Mujibhu Rehman was falsely implicated in the notorious Agartala conspiracy case by one Brigadier Ghulam Hussain Khan who we are told, is a military attache' in the Pakistani High Commission in Delhi. In

order to have better relationship with Bangla Desh for economic reconstruction of Eastern India, the Government of India should declare him a *persona non grata* immediately.

SHRI KRISHNA HALDAR (Ausgram)

I oppose the extension of the President's rule in West Bengal. The statement made by the Minister and the promises mentioned by him are only to rehabilitate the Ruling Congress in West Bengal. It will be soon proved that they are nothing but a hoax. After the people's verdict was announced, the largest party in West Bengal and the front led by it was not called to form the Government, it goes against all parliamentary norms, and ignoring the verdict of the people. On the other hand in Orissa they have secured only 51 seats out of 140 still the ruling Congress leader was called by the Governor to form a Government but he failed. Different standards are adopted in different States to instal stooge government of the Centre. In this regard I would like to say that by the verdict of the people of West Bengal the party which has reduced its strength from 33 to 5 is being made the leader bad and called to form a Government to suppress the democratic voice of the people of West Bengal.

The Government are speaking in support of Bangla Desh, it is very good. We fully support the just cause of Bangla Desh, but, at the same time, we cannot but note that the Congress Government suppressing the democratic movement of the people of West Bengal who are fighting for land, food and democratic rights.

You speak of democracy and socialism, but in West Bengal, at the time of President's rule, hundreds of peasants, workers, were killed by the police, and thousands of people were arrested and tortured in the police lock-up, and tortured by the CRP. Combining operations by the military are going on to gag the democratic movement of the workers, the peasants and the middle-class employees. So, I demand that the Government should withdraw section 144, the curfew, the CRP and the military from West Bengal immediately.

SHRI K. C. PANT · Sir, I have listened carefully to the speeches that have been

made. Actually, there is nothing which I have to add to the statement that I made while moving the resolution. It referred to the steps that have been taken by the Central Government during the President's rule in various directions, and whatever has been achieved in this period has to be viewed against the situation that obtained at the time when President's rule began in West Bengal.

Sir, the House will recall that in West Bengal, the law and order machinery had practically broken down when the President's rule began. The administrative machinery was in a bad shape. Industry was not in much better shape and land reform measures which had been passed during the U.F. Government days instead of being implemented through the legal constitutional machinery, were being attempted to be enforced through other methods to benefit a particular party. This was the situation at that time and I think it can be said that during this period, the Central Government has succeeded in slowly gearing up the administrative machinery and in restoring law and order to a large extent.

The House will remember that at one stage there was a threat to law and order in the rural areas, that was curbed. There was a threat that examinations would not be held, that was curbed, and examinations were held. But I think the greatest challenge was in the recent election. Some elements were determined that the elections would not be held peacefully and they held out these threats quite openly, and it is in this context that I said that the holding of these elections did tax the administrative machinery and the law and order machinery to the full. I think they came out of this exercise with flying colours. Except for a few incidents on the day of polling, voting passed off peacefully, and the people exercised their votes in very large numbers. I have already referred to the fact that the percentage of voting exceeded 60 per cent, whereas the all-India average was about 55 per cent.

I think this was the basic challenge that had to be met—either people can exercise their franchise freely and fairly or those

who seek to obstruct the process of democracy succeed. This, in fact, was the challenge that the people of West Bengal faced. Apart from the effort put in by the administration of West Bengal, it is really the people of West Bengal who have to be congratulated for having faced up to their challenge and having come out in such large numbers to exercise their franchise.

Shri Hazra referred to the fact that the ruling party had destroyed the U.F. Government. I would tax his memory a little. If he does that he will realise that was the CPM which was responsible at that time for bringing down the U.F. Government. It is not so long ago and if Dr Ranen Sen had spoken, or some CPI member had spoken, or some other U.F. member had spoken, he would not have said this. I quite realise that Shri Hazra is a new member here. All these issues have been thrashed out here in the last Parliament and the House has already come to a judgment on that. Therefore, I would request him to tax his memory before making a statement like this.

SHRI MANORANJAN HAZRA : I was in the West Bengal Assembly for the last twenty years.

SHRI K. C. PANT : I am very glad I am talking of Parliament. There is a difference between the two.

He mentioned a fact—it is not a fact, it is a theory of his—that the CPM is not responsible for indulging in violence and he said "we do not kill our own men, so many of our men were killed." As far as I know, the war is carried on by his ex-comrades. I think even he cannot deny that the Naxalite movement grew out of CPM. It was a historic development. (*Interruptions*) Why challenge facts of history?

SHRI A. K. GOPALAN (Paighat) : I was once in the Congress and now I am a Marxist. Now could I say that I grew out of the Congress?

SHRI K. C. PANT : If you acknowledge your parentage, there is no harm. At a particular stage the Naxalites broke away and formed their own party.

[Shri K. C Pant]

SHRI K. MANOHARAN (Madras North) Shri A. K. Gopalan has disowned a child of his

SHRI K C PANT It is true that there is lawlessness in that State Police is taking action and combing operation is going on Then he referred to murders Of course the hon Member said that the police is protecting CPM murderers

AN HON MEMBER Absolutely false

SHRI K C PANT I say that the police is acting honestly Perhaps, opinions on both sides are extreme opinions

There was a reference to the fact that several inquiries have been held My hon friend, Shri Huen Mukerjee also referred to the fact that inquiries were held but the results were not known I would like to refer briefly to the inquiries that have been made, because these allegations are made on the floor of the House again and again I would try to reply to them on the basis of facts I have in my possession

The total number of complaints against the CRP force from various agencies in West Bengal during the period from 22-3-70 to 22-3-71 was 36 Of these 31 complaints were investigated and were found to be either false, baseless or not justified Five complaints are still pending inquiry It has been our endeavour to ensure that each and every allegation is immediately investigated at the appropriate level and wherever the force personnel have been proved to be remiss, suitable and stern disciplinary action is taken against the defaulter

I would just like to say one word about the point made by Shri Haldai of the Centre adopting different standards in the case of Orissa and West Bengal I did not quite understand what he meant In the case of Orissa, as he himself later acknowledged, no government has been formed as yet

SHRI SAMAR MUKHERJEE (Howrah) Dr Mahatab was invited to form the government

SHRI K. C. PANT: Everybody is invited for talks No government is formed.

SHRI SAMAR MUKHERJEE Jyoti Basu was not invited to form the government He was willing, if he was called for He was willing to take the responsibility

SHRI K C PANT The proof of the pudding is in its eating There is no Mahatab Government today.

SHRI SAMAR MUKHERJEE There is dual standard

SHRI B K DASCHOWDHURY CPM had no majority

SHRI SAMAR MUKHERJEE That will be proved in the House

SHRI K C PANT But the Governor cannot be stopped from talking with people There is no question of different standards After all, he has to come to a decision, and given a situation in a State he has to devise his own methods and consult people as he likes He has to come to a decision You and I cannot do it He has to do it taking into consideration the conditions that prevail in the State

He said that we are trying to frustrate the democratic voice of Bengal I am very sorry that he cannot form a government there I cannot help it if he cannot get the votes and the seats Why does he blame me for it? If he had managed to secure the seats and still his government had not been formed, he would have been entitled to talk of frustration of the democratic voice of Bengal

AN HON MEMBER What are you doing in Mysore?

SHRI K C PANT But then his understanding of democracy may be different from mine That I can concede

SHRI SAMAR MUKHERJEE: You are applying dual standards.

SHRI K C PANT: He seems to think that the CPM has done very well. My I

remind him that actually the CPM has secured lower votes per contestant in 1971 than in 1969. In 1969 the votes polled per contestant by the CPM were 27,598 and in 1971 it is 17,939.

SHRI SAMAR MUKHERJEE : Please state your votes also. What was the average vote of each Congress candidate? It was far less than the CPM's average vote.

SHRI K. C. PANT : Why are you touched to the quick?

SHRI SAMAR MUKHERJEE : Absolutely untrue figures are placed here to mislead the Members.

SHRI K. C. PANT : There is no denying facts. I am only quoting facts and statistics. Why are they getting excited?

SHRI SAMAR MUKHERJEE : You are misleading the House by hiding the reality.

SHRI K. C. PANT : May I, in conclusion, say that I sincerely hope that the work that has been done during the President's rule in the direction of ameliorating the conditions of Bengal, of trying to rehabilitate its industry, of trying to implement the land reforms legislation, of trying to tackle *(Interruption)* Why are you so sensitive about your own figures?

SHRI SAMAR MUKHERJEE : You are hiding the reality.

SHRI K. C. PANT : Every new Member must imbibe the sense of democracy in the House. You have to listen to us. He should learn from Shri Gopalan also how he listens to speeches.

SHRI A. K. GOPALAN : He is provoking me to speak. When he quotes the figures of CPI(M), we have a right to quote the figures of the Congress. Why should he quote the CPI(M) figures only?

MR. SPEAKER : You will have a number of opportunities. You can rebut them later on.

SHRI A. K. GOPALAN : Let the hon. Minister answer in such a way as not to provoke others.

SHRI K. C. PANT : I have great respect for Mr. Gopalan. He has heard many speeches made here. They have been very provocative speeches, if I may say so. If he reads the records later on, he will see what all has been said from that side. I have not been saying all those things. But it is my duty to present the factual picture to you.

SHRI K. MANOHARAN : While you were quoting figures of that particular party, what prevented you from quoting your figures?

SHRI K. C. PANT : I have to give my speech. He is entitled to give his speech. He may certainly do it. I do not object to it.

SHRI SAMAR MUKHERJEE : You are misleading the House.

SHRI K. C. PANT : The running commentary only shows that he is afraid of those figures.

MR. SPEAKER : No interruptions please. Allow him to reply. Later on, there will be other opportunities when you can rebut all those things.

SHRI K. C. PANT : Sir, I was concluding by saying that the work that has been started, I hope, will continue and, particularly, the work of bustees in Calcutta which has been undertaken by the Calcutta Metropolitan Development Authority. I hope, they will continue the work with vigour and full cooperation of all concerned, of all political parties here, and the people at large. I hope, the new State Government will be formed soon and that State Government will contribute to furthering the work that is being done. I can assure this House that the Government is sensitive to the problems of West Bengal and Calcutta. We shall, certainly, try to do our best to continue to assist in the solution of these problems in every possible way.

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI VIDYA**

CHARAN SHUKLA) Mr. Speaker, Sir, my work has been lightened a great deal by my hon. colleague's reply which has covered almost all the points that were raised during the debate.

I would like to mention one specific point that was raised by my hon friend, Shri Daschowdhury, about Cooch-Bihar Development Fund and many other matters to which he drew my attention. He also quoted my speech when I was the Minister in the Ministry of Home Affairs and later on when I had the opportunity of putting forth the West Bengal Budget before this House. I would like to tell him that whatever assurances were given in the House were duly communicated. We have taken action on that. But as soon as a popular Government is formed in a particular State, then the authority to implement all those assurances and those things passes over to the popular Government that is formed in the State. He is quite right in saying that several things that we wanted to do could not probably be done. That is because we did not have the continuous tenure of our work in West Bengal. I can assure him that in regard to the points that he had raised, we shall take due note of them as long as we have the responsibility of conducting the administration of West Bengal and, if and when, the popular Government is formed in West Bengal, we shall duly communicate the feelings and the points that he had raised to the State Government so that they can take appropriate action on them.

As regards the matters of a new Industrial Reconstruction Corporation, the rural employment programme that has been initiated and the development scheme for the metropolitan area of Calcutta, etc., all have been mentioned in the statement that I laid on the Table of the House when I presented the Budget the other day.

Lastly, the only thing that I want to mention is about the deficit of Rs 28.60 crores. That is the overall deficit that we have in this Vote on Account. I think, when the final Budget is drawn up for the State of West Bengal, a very deep and serious attention will have to be given to cover up the deficit and see that the West Bengal Budget reflects the healthy growth of economy

there. The cure of all the ills of West Bengal lies in a quick and very fast development of economic activity in the metropolitan area of Calcutta and the rest of West Bengal. And as far as the Central Government is concerned, it is committed to this policy and whether it is the President's rule or rule by popular Government, we shall do our best to see that the new development programmes and the dynamic direction that has been given to the economic activities in West Bengal is continued with our special assistance from the Central Government so that we can get rid of the traditional problems of unemployment and poverty in the State of West Bengal and particularly, in Calcutta where these problems are most acute.

Having said this, I would request the House to pass the Demands that I have presented.

MR. SPI AKFR The question is

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of West Bengal, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of the heads of demands entered in the second column thereof against Demands Nos 1 to 9, 11 to 52 and 54."

The motion was adopted.

MR SPEAKER · The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of West Bengal to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof—

Demands Nos. 3, 6 to 9, 11, 12, 14,
15, 17 to 20, 24, 26, 27,
33, 34, 36, 38, 39, 47,
52 and 54

The motion was adopted.

MR. SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st day of April, 1971."

The motion was adopted.

18.37 hrs.

WEST BENGAL APPROPRIATION
(VOTE ON ACCOUNT) BILL*,
1971

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI VIDYA
CHARAN SHUKLA) : Sir, I beg to move
for leave to introduce a Bill to provide for
the withdrawal of certain sums from and out
of the Consolidated Fund of the State of
West Bengal for the services of a part of the
financial year 1971-72."

MR. SPEAKER : The question is ;

"That leave be granted to introduce a
Bill to provide for the withdrawal of
certain sums from and out of the
Consolidated Fund of the State of West
Bengal for the services of a part of the
financial year 1971-72."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I
introduce† the Bill.

I beg to move† :

"That the Bill to provide for the with-
drawal of certain sums from and out of
the Consolidated Fund of the State of
West Bengal for the services of a part of
the financial year 1971-72, be taken into
consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the with-
drawal of certain sums from and out of
the Consolidated Fund of the State of
West Bengal for the services of a part of
the financial year 1971-72, be taken into
consideration."

The motion was adopted.

MR. SPEAKER : The question is :

"That clauses 2, 3, the Schedule, clause 1,
the Enacting Formula and the Title
stand part of the Bill."

The motion was adopted.

*Clauses 2, 3, the Schedule,
clause 1, the Enacting Formula
and the Title were added to
the Bill.*

SHRI VIDYA CHARAN SHUKLA : I
beg to move :

"That the Bill be passed."

SHRI JYOTIRMOY BASU : I just
want to say a few words ; I have sent a chit
to you. We have come all the way travelling
1,000 miles.

MR. SPEAKER : No please. I am
sorry. All of us have come all the
way.

SHRI VIDYA CHARAN SHUKLA :
If the convention is broken, there will be no
limit to it.

SHRI JYOTIRMOY BASU : There is
no such convention. Why should the
Minister insist like that ? I just want two
minutes.

MR. SPEAKER : I am sorry. When
guillotine period is on, even half a minute is
not allowed. Otherwise it is very difficult.
I am so sorry.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29.3.71.

†Introduced/moved with the recommendation of the President.